

DIVISION BENCH  
COURT - II

**P-104**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/47(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> MAY 2024**

IN THE MATTER OF	HDFC BANK LIMITED VS DAMODAR DAS SINGHEE
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Rishav Banerjee, Adv. ] For Financial Creditor

Mr. Sanjoy Bhattacharya, Adv.

Ms. Swapna Mukherjee ] For Resolution Professional

**ORDER**

1. Ld. Counsel for the Financial Creditor present.
2. Let the hard copy of the Progress Report be furnished to the Financial Creditor, Corporate Debtor and Personal Guarantor. Personal Guarantor is given 10 days' time to raise its objection to the Report, if any.
3. Post this matter for further argument on **08.07.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**